

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2024 along with IA No. 46/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD for the Transmission Line under the 'Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A - Phase-II' due to delay in commissioning of the Transmission Line / Project on account of certain Force Majeure events under the Transmission Service Agreement dated 18.11.2022 between the Gadag II-A Transmission Ltd. and Central Transmission Utility of India Limited.

Petitioner : Gadag-IIA Transmission Limited (GIIATL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, GIIATL
Shri Vishrov Mukerjee, Advocate, GIIATL
Ms. Sai Snigdha Nittala, Advocate, GIIATL
Shri Alok Shankar, Advocate, CTUIL
Shri S Vallinayagam, Advocate, TNPDC
Shri Bhavya Arora, Advocate, TNPDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking appropriate relief on account of force majeure events, namely, delay in obtaining approval under Sections 164 and 68 of the Electricity Act, 2003 and delay due to Right of Way (RoW) issues at the Project site. He further submitted that, though the delays were continuing at the time of filing of the Petition, the Petitioner's transmission project has since been commissioned in March 2026. Accordingly, the Petitioner has filed an affidavit placing on record the details of commissioning and quantifying the total period of delay, which may be taken on record and Respondents may be afforded an opportunity to file their response, if any.

2. After hearing the learned counsels for the Petitioner, the Commission directed the Petitioner to file IA for amendment of Petition to place on the record the subsequent developments with an advance copy to the Respondents. The Respondents may file their replies within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.



3. The Petition along with the IA will be listed for hearing on **24.9.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

